

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 603 of 1994

Tuesday this the 26th day of April, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

Padmakumari K.N.
Keezheth House,
Poonchola Post,
Pettasseri Via. Palakkad Dist.Applicant

(By Advocate Mr. Johnson Manayani)

Vs.

1. Post Master General,
Northern Region,
Kozhikode,
2. Senior Superintendent of Post
Offices, Ottappalam Division
Ottappalam, Palakkad Dist.
3. Sub Divl. Inspector (Postal)
Mannarkkad Sub Division
Mannarkkad.
4. Union of India, represented by
Secretary to Government,
Department of Posts, Central
Secretariat, New Delhi.Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is entitled to preferment in the matter of appointment as Extra Departmental Delivery Agent at Poonchola Post Office. There is nothing to indicate that her claims, if any, will not be considered by the competent authority. On vague apprehensions, parties cannot be allowed to seek reliefs from this Tribunal. We have noticed such a tendency on the part of

Extra Departmental Agents. In O.A.367/94 we expressed the view that persons who seek relief, may do so at the hands of departmental authorities in the first instance. Applicant if so advised, may move the competent authority (1st respondent) for reliefs. It is for that authority to consider the grievance of applicant and consider further whether applicant should be allowed to remain in her provisional employment until a regular appointment is made.

2. Subject to these observations, the O.A. is dismissed. No costs.

Dated 26th April, 1994.

P. V. Venkatakrishnan
P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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